Directorate General of Foreign Trade <u>Udyog Bhawan</u> DES-V Section

Minutes of NC-V meeting held on 31.01.2013

The meeting No.43/AM-13 for the licensing year 2012-13 to consider the cases under Duty Exemption Schemes (Chapter-4) was held on 31.01.2013 in Room No.11 of DGFT under the Chairmanship of Shri K.C. Rout, Addl. DGFT. The following officers were present:-

S.No.	Name of the representatives and their designation	Department
1.	Dr. R.A. Lal, Director	R.O., TC, Noida
2.	Shri Nand Lal, Sr. D.O.	DIPP
3.	Shri K.C. Meena, Dy. DGFT	DGFT
4.	Shri Kuldeep Singh, Assistant Director	MSME
5.	Shri P.P. Pasricha, F.T.D.O.	DGFT

The agenda for meeting No.43/AM-13 dated 31.01.2013 was taken up for discussion and the decision taken in respect of each case is enumerated below:-

MEETING NUMBER : 43/84-ALC3/2012 MEETING DATE : 31.01.2013

Case No.:5/35/84-ALC3/2012	- 11-15 - 11-1	Meet No/Date:43/84-ALC3/2012 31.01.2013	Status: Rejected
HQ File :01/84/050/00299/AM13/	RLA File :03/94/040/00571/AM13/	Lic.No/Date:0310712786 15.10.2012	Reject

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the applicant
firm has not furnished the requisite information/details called for vide DGFT's letter dated 21.12.2012 in support of their
proposal. In view of above, the Committee was unable to finalise the norms and constrained to reject the case.
RLA may take suitable consequential action accordingly.

		I	-	Meet No/Date:43/84-ALC3/2012 31.01.2013	Status: Deferred
$\ _2$		HQ File :01/84/050/00313/AM13/		Lic.No/Date:0410140510 16.10.2012	Defer Date: 14.02.2013
	- 11		the case as per agenda alongwith otherwas decided to defer the case for re-list	1 1	o refer to DIPP

Case No.:4/35/84-ALC3/2012	1	Meet No/Date:43/84-ALC3/2012 31.01.2013	Status: Rejected			
HQ File :01/84/050/00298/AM13/						
Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the style mentioned in CAD and measurement sheet are not matching with export item description. Therefore, the Committee was unable to compute the requirement of fabric asked for and constrained to reject the case. RLA may take suitable consequential action accordingly.						

		Meet No/Date:43/84-ALC3/2012 31.01.2013	Status: Deferred
4	HQ File :01/84/050/00301/AM13/	Lic.No/Date:0310714244 05.11.2012	Defer Date: 21.02.2013

Decision: The Committee considered the case as per agenda alongwith other relevant papers and considered the written request of applicant firm to DC(MSME) for extension of time for submission of information/details. The Committee was agreed with the request of the applicant firm and decided to defer the case for re-listing on 21.02.2013.

	Case No.:8/35/84-ALC3/2012	Party Name: SAMSONITE SOUTH ASIA PVT. LTD.	Meet No/Date:43/84-ALC3/2012 31.01.2013	Status: Deferred
5	HQ File :01/84/050/00302/AM13/	RLA File :03/95/040/00581/AM13/	Lic.No/Date:0310714287 05.11.2012	Defer Date: 21.02.2013
	Decision: The Committee considered the case as per agenda alongwith other relevant papers and considered the written			

Decision: The Committee considered the case as per agenda alongwith other relevant papers and considered the written request of applicant firm to DC(MSME) for extension of time for submission of information/details. The Committee was agreed with the request of the applicant firm and decided to defer the case for re-listing on 21.02.2013.

		Party Name: SAMSONITE SOUTH ASIA PVT. LTD.	Meet No/Date:43/84-ALC3/2012 31.01.2013	Status: Deferred
6	HQ File :01/84/050/00303/AM13/		Lic.No/Date:0310714247 05.11.2012	Defer Date: 21.02.2013

Decision: The Committee considered the case as per agenda alongwith other relevant papers and considered the written request of applicant firm to DC(MSME) for extension of time for submission of information/details. The Committee was agreed with the request of the applicant firm and decided to defer the case for re-listing on 21.02.2013.

	Case No.:25/35/84-ALC3/2012		Status: Deferred
7	HQ File :01/84/050/00319/AM13/	I I	Defer Date: 28.02.2013

Decision: The Committee considered the case as per agenda alongwith other relevant papers and decided to refer to DC(MSME) for their examination and comments. It was decided to defer the case for re-listing on 28.02.2013.

		5	Meet No/Date:43/84-ALC3/2012 31.01.2013	Status: Deferred
8	HQ File :01/84/050/00341/AM13/		Lic.No/Date:0410141046 16.11.2012	Defer Date: 14.02.2013

Decision: The Committee considered the case as per agenda alongwith other relevant papers and decided to refer to DIPP for their examination and comments. It was decided to defer the case for re-listing on 14.02.2013.

			Meet No/Date:43/84-ALC3/2012 31.01.2013	Status: Deferred
9	HQ File :01/84/050/00387/AM13/	 		Defer Date: 28.02.2013

Decision: The Committee considered the case as per agenda alongwith other relevant papers and decided to refer to DC(MSME) for their examination and comments. It was decided to defer the case for re-listing on 28.02.2013.

	1	I	Status: Deferred
HQ File :01/84/050/00413/AM13/		I I	Defer Date: 28.02.2013

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that applicant firm has not given dimension of filter bags, net content of each input in each export product and to indicate whether any indigenous material has been used in the export product in support of their proposal. Accordingly, the Committee after deliberations decided to ask the applicant firm to make available the above information/details for consideration of the proposal. The case

II I	Party Name: LORD SHIVA INTERNATIONAL	21 01 2012	Status: Approved
HQ File :01/84/050/00405/AM13/		Lic.No/Date:0610029720 27.11.2012	

S.No.	Export Product	Export Quantity	Import item	Quantity allowed
1.	Rugs for Dog made of Polyester fabric with coated, GSM-200-350+/-10% (Contents of fabric should not be less than 4200 Kgs.)		Polyester fabric with coated, GSM-200-350+/-10%	4326 Kgs. (including 3% wastage)
2.	Transportation Boot made of Polyester fabric with coated, GSM-200-350+/-10% (Contents of fabric should not be less than 3649.52 Kgs.)	7300 Nos.	Polyester fabric with coated, GSM-200-350+/-10%	3759 Kgs. (including 3% wastage)
3.	Neck Cover made of Polyester fabric with coated, GSM-200-350+/-10% (Contents of fabric should not be less than 742.86		Polyester fabric with coated, GSM-200-350+/-10%	765 Kgs. (including 3% wastage)

Kgs.)

The GSM should match in both import and export.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

Case No.:13/43/84-ALC3/2012	Party Name: THREADS (INDIA) LIMITED	Status: Deferred
HQ File :01/84/050/00399/AM13/		Defer Date: 28.02.2013

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that applicant firm has not given detailed manufacturing process as well as stage-wise wastage and technical characteristics of 'Silibond' & justification for its requirement in export product in support of their proposal. Accordingly, the Committee after deliberations decided to ask the applicant firm to make available the above information/details for consideration of the proposal. The case stands for re-listing on 28.02.2013.

Case No.:17/43/84-ALC3/2012	Meet No/Date:43/84-ALC3/2012 31.01.2013	Status: Deferred
HQ File :01/84/050/00403/AM13/	Lic.No/Date:0510340036 04.12.2012	Defer Date: 28.02.2013

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that applicant firm has not given measurement chart and sample of export product in support of their proposal. Accordingly, the Committee after deliberations decided to ask the applicant firm to make available the above information/details for consideration of the proposal. The case stands for re-listing on 28.02.2013.

		Case No.:21/43/84-ALC3/2012	Party Name: LOYAL TEXTILE MILLS LTD		Status: Deferred
		HQ File :01/84/050/00407/AM13/		Defer Date: 28.02.2013	
		Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that applicant firm has not given CAD/CAM, measurement chart, sketch, calculation sheet of export product to enable to arrive at the requirement of quantity of inputs asked for in support of their proposal. Accordingly, the Committee after deliberations decided			
requirement of quantity of inputs asked for in support of their proposal. Accordingly, the Committee after delib to ask the applicant firm to make available the above information/ details for consideration of the proposal. The					

	Case No.:23/43/84-ALC3/2012	Party Name: LOYAL TEXTILE MILLS LTD		Status: Deferred	
15		Defer Date: 28.02.2013			
	Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that applicant firm has not given CAD/CAM, measurement chart, sketch, calculation sheet of export product to enable to arrive at the requirement of quantity of inputs asked for in support of their proposal. Accordingly, the Committee after deliberations decided to ask the applicant firm to make available the above information/ details for consideration of the proposal. The case stands for				

II I		Meet No/Date:43/84-ALC3/2012 31.01.2013	Status: Deferred
HQ File :01/84/050/00416/AM13/			Defer Date: 28.02.2013

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that applicant firm has not given CAD/CAM, measurement chart, sketch, calculation sheet of export product to enable to arrive at the requirement of quantity of inputs asked for in support of their proposal. Accordingly, the Committee after deliberations decided to ask the applicant firm to make available the above information/details for consideration of the proposal. The case stands for

re-listing on 28.02.2013.

re-listing on 28.02.2013.

Case No.:33/43/84-ALC3/2012	-	I	Status: Deferred
HQ File :01/84/050/00419/AM13/		l l	Defer Date: 28.02.2013

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the export item is readymade garments. The quantity of export item should be in number and not in Sq. Meter. The applicant firm should give requirement of import fabric in Sq. Meter for each type of garment. The corresponding quantity of which should be mentioned in number. For each type of garment, separate CAD/CAM, measurement chart, sketch, style No. and calculation of required inputs should be given. Accordingly, the Committee after deliberations decided to ask the applicant firm to make available the above information/details for consideration of the proposal. The case stands for re-listing on 28.02.2013.

Case No.:26/43/84-ALC3/2012	Party Name: MAYA EXPORTS CORPN	21 01 2012	Status: Approved
HQ File :01/84/050/00412/AM13/	RLA File :05/24/040/00321/AM13/	Lic.No/Date:0510340590 11.12.2012	

S.No.	Export Product	Export	Import item	Quantity allowed
		Quantity		
1.	Ladies Skirt made of 100%	67,388	100% Cotton Lace dyed	52,066 Sq.
	Cotton knitted fabric containing	Nos.	Fabrics, GSM-180 Width-	Meter
	100% Lace dyed fabric, GSM-		40" Approx.	
	180 for 46,379.414 Sq. meter,			
	Style No. MSK-4650 (EBBA			
	SKIRT)			

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

Case No.:10/43/84-ALC3/2012	Party Name: GAURAV INTERNATIONAL	21 01 2012	Status: Approved
HQ File :01/84/050/00396/AM13/		Lic.No/Date:0510340665 12.12.2012	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations decided to ratify the Advance Authorization issued in this case as detailed below:-

	S.No.	Export Product	Export	Import item	Quantity
			Quantity		allowed
)	1.	Ladies Skirt made of 100%	1000 Nos.	100% Nylon knitted mesh	225 Kgs.
		Nylon knitted mesh lace fabric		lace fabric with 100%	
		with 100% Polyester floral		Polyester floral design,	
		design (as shell), GSM-190+/-		GSM-190+/-10%	
		10% with 100% Polyester dyed		100% Polyester dyed woven	1100 Sq.
		woven fabric (as lining), GSM-		fabric, GSM-58+/-10%	meter
		58+/-10%, Style No.			
		301350/305031			

The GSM should match in both import and export.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

Case No.:25/43/84-ALC3/2012	5	21 01 2012	Status: Approved
HQ File :01/84/050/00411/AM13/	RLA File :05/24/040/00307/AM13/	Lic.No/Date:0510340597 12.12.2012	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details

submitted in this case. According	ly, Committee after	r deliberations	decided t	o ratify the	e Advance	Authorization	issued in	this
case as detailed below:-								

	S.No.	Export Product	Export		Import	item		Quantity al	lowed
			Quantit	y					
·	1.	Ladies other outer garment	42,	916	70%	Cotton	30%	56,376	Sq.
		(Top) made of 70% Cotton	Nos.		Polyam	ide lace dyed	fabric,	Meter	
		30% Polyamide lace dyed			GSM-1	58.87 (145	GM		
		fabric, GSM-158.87 (145 GM			per yard	d), Width-58 ³	,		
		per yard), Style No. MBL-4663							
		(Top Sugar Lace containing net							
		content of imported input of							
		43034.351 Sq. Meter)							

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

Case No.:4/43/84-ALC3/2012	Party Name: GAURAV INTERNATIONAL	21 01 2012	Status: Approved
HQ File :01/84/050/00390/AM13/		Lic.No/Date:0510341015 17.12.2012	

S.No.	Export Product	Export	Import item	Quantity allowed
		Quantity		
1.	Men's Shirt made of 100%	5200 Nos.	100% Linen dyed	10,660 Sq. Meter
	Linen dyed woven fabric, GSM-		woven fabric, GSM-	
1.	112+/-10%, Style No.		112+/-10%	
	MF23H03			

2.	Men's Shirt made of 100% Linen dyed woven fabric, GSM- 112+/-10%, Style No. MT23H03	100% Linen dyed woven fabric, GSM-112+/-10%	Sample of this export product may be make available. The case stands for re-listing on 28.02.2013.
3.	Girls Short Sleeve Shirt made of 100% Cotton Yarn dyed denim woven fabric, GSM-153+/-10%, Style No. 468715	100% Cotton Yarn dyed denim woven fabric, GSM-153+/-10%	2703 Sq. Meter

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

Case No.:7/43/84-ALC3/2012	-	21 01 2012	Status: Approved
HQ File :01/84/050/00393/AM13/	RLA File :05/24/040/00351/AM13/	Lic.No/Date:0510341044 17.12.2012	

S.No.	Export Product	Export	Import item	Quantity allowed
		Quantity		
1.	Ladies Blouse made of 100%	210 Nos.	100% Silk dyed woven	252 Sq. Meter (@
	Silk dyed woven fabric (As		fabric, GSM-43+/-10%	1.20 sq, meter per
	Shell), GSM-43+/-10% with			piece)
	100% Polyester dyed woven		100% Polyester dyed	231 Sq. Meter (@
	fabric (As Lining), GSM-85+/-		woven fabric, GSM-	1.10 sq, meter per
	10%, Style:C303040534		85+/-10%	piece)

22	2.	Ladies Blouse made of 100% Silk dyed woven fabric (As Shell), GSM-43+/-10% with 100% Polyester dyed woven fabric (As Lining), GSM-85+/-10%, Style:C303053531	150 Nos.	100% Silk dyed woven fabric, GSM-43+/-10% 100% Polyester dyed woven fabric, GSM-85+/-10%	1.20 sq, meter per piece)
	3.	Ladies Dress made of 100% Silk dyed woven fabric (As Shell), GSM-43+/-10% with 100% Polyester dyed woven fabric (As Lining), GSM-85+/-10%, Style No. C303619534	440 Nos.	100% Silk dyed woven fabric, GSM-43+/-10% 100% Polyester dyed woven fabric, GSM-85+/-10%	
	4.	Ladies Dress made of 100% Silk dyed woven fabric (As Shell), GSM-43+/-10% with 100% Polyester dyed woven fabric (As Lining), GSM-85+/-10%, Style No. C304558531	230 Nos.	100% Silk dyed woven fabric, GSM-43+/-10% 100% Polyester dyed woven fabric, GSM-85+/-10%	

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

Case		1	21 01 2012	Status: Approved
HQ I	File :01/84/050/00417/AM13/	RLA File :05/23/040/00361/AM13/	Lic.No/Date:0510341002 17.12.2012	

	S.No.	Export Product	Export	Import item	Quantity	
23			Quantity		allowed	
	1.	Lace Blouse (2-7 Years Girls Blouse)	15,015	Lace fabric made of 54%	4572	Sq.
	1.	with front lace fabric made of 54%	Nos.	Cotton 44% Nylon & 2%	Meter	
		Cotton 44% Nylon & 2% Polyester,		Polyester, GSM-115 G/M2		
		GSM-115 G/M2 (+/-10%) and		(+/-10%) Cream		
		indigenously 100% Polyester Jersy,				
		Style No. 34880 Cream				

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

Case No.:1/38/84-ALC3/2012	-	21 01 2012	Status: Approved
HQ File :01/84/050/00355/AM13/		Lic.No/Date:3010090520 18.12.2012	

S.No.	Export Product	Export	Import item	Quantity allowed
		Quantity		
1.	Acrylic dyed yarn (under	5,00,000	Acrylic Fibre, 1.5 D – 3.5 D	3,24,231 Kgs.
	worsted system) (1.11	Kgs.	Cationic Dyes, 100% strength,	10,000 Kgs.
	Kg/Kg content in export		Ionic Character Cationic 14%	
	product)		FOB value within the overall CIF	
			Chemicals viz. Retarder/ Levelling	32,000 Kgs.
			Agent/Softner (Hydrophilic/	

	Cationic/ Bulky/Silicon), Non- Ionic (Washing Agent), Acetic Acid, Anti Static Agent, Softner Flakes 14% FOB value within the overall CIF	
	Wax Roll Textile Grade Wax	2000 Kgs.

The Dyes and Chemicals shall be restricted in terms of General Note 5 for Textiles products. The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

Case No.:2/43/84-ALC3/2012	Party Name: N. C. JOHN & SONS (P) LTD.	Meet No/Date:43/84-ALC3/2012 31.01.2013	Status: Approved
HQ File :01/84/050/00388/AM13/	RLA File :10/24/040/00063/AM13/	Lic.No/Date:1010051971 18.12.2012	

S.No.	Export Product	Export	Import item	Quantity allowed
		Quantity		
1.	PVC Backed Coir Mats/	1,94,175 Sq,	Relevant PVC Backed	2,00,000 Sq.
	Matting in various sizes Mats	meter.	Coir Mats & Matting	meter
			rolls	
The R A	The R A shall be advised to take necessary action subject to compliance of other usual conditions			

Case No.:22/43/84-ALC3/2012	Party Name: MATRIX CLOTHING PVT. LTD.	Meet No/Date:43/84-ALC3/2012 31.01.2013	Status: Deferred
HQ File :01/84/050/00408/AM13/	RLA File :05/24/040/00348/AM13/	 	Defer Date: 28.02.2013

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that applicant firm has not given specification to be mentioned in CAD, measurement chart, sketch, calculation sheet of export product to enable to arrive at the requirement of quantity of inputs asked for in support of their proposal. Accordingly, the Committee after deliberations decided to ask the applicant firm to make available the above information/details for consideration of the proposal. The case stands for re-listing on 28.02.2013.

Case No.:3/43/84-ALC3/2012		II		Meet No/E 31.01.2013	Date:43/84-ALC3/2012	Status: Approved
HQ File :01/84/050/00389/AM13/		ll ll		Lic.No/Dat 19.12.2012	te:1010051995	
Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations decided to ratify the Advance Authorization issued in this case as detailed below:-						
S.No.	Export Product	Export Quantity	Import item		Quantity allowed	
1.	PVC Backed Coir Mats. Matting in various sizes Mats	1	Relevant PVC Coir Matting in ro		50,000 Sq. meter	
The R.A.	shall be advised to take neces	ssary action subjec	t to compliance of o	other usual	l conditions.	

Case No.:14/43/84-ALC3/2012	Party Name: SHAHI EXPORTS PVT. LTD.	Meet No/Date:43/84-ALC3/2012 31.01.2013	Status: Approved
HQ File :01/84/050/00400/AM13/	RLA File :05/24/040/00350/AM13/	Lic.No/Date:0510341243 19.12.2012	

| Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations decided to ratify the Advance Authorization issued in this case as detailed below:-

S.No. **Export Product Export** Import item Quantity

			Quantity		allowed
	1.	Girls Dress made of 100% Cotton	6600 Nos.	100% Cotton Denim	13,860 Sq.
28		Denim printed fabric, GSM-149+/-		printed fabric, GSM-	Meter
		10%, Style No. JSS13CDR55		149+/-10%	
	2.	Girls Dress made of 100% Cotton	2600 Nos.	100% Cotton yarn dyed	5772 Sq.
		yarn dyed fabric, GSM-135+/-		fabric, GSM-135+/-10%	Meter
		10%, Style No. CX8 7113946			
	3.	Girls Dress made of 100% Cotton	18,400	100% Cotton Denim	36,800 Sq.
		Denim fabric, GSM-156+/-10%,	Nos.	fabric, GSM-156+/-10%	Meter
		Style No. GBM23402D			

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

	Case No.:6/43/84-ALC3/2012		Meet No/Date:43/84-ALC3/2012 31.01.2013	Status: Deferred
20	HQ File :01/84/050/00392/AM13/			Defer Date: 28.02.2013

Decision: The Committee considered the case as per agenda along with other relevant papers and observed that applicant firm has not made available samples of both the export product in support of their proposal. Accordingly, the Committee after deliberations decided to ask the applicant firm to make available the samples of both the export product for consideration of the proposal. The case stands for re-listing on 28.02.2013.

Case No.:20/43/84-ALC3/2012	Party Name: J.K. FABRICS (BANGALORE) PVT.LTD,	21 01 2012	Status: Approved
HQ File :01/84/050/00406/AM13/	RLA File :07/24/040/00354/AM13/	Lic.No/Date:0710092667 21.12.2012	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details

submitted in this case. Accordingly, Committee after deliberations decided to ratify the Advan	ince runtorization issued in this
case as detailed below:-	

S.No.	Export Product	Export	Import item	Quantity
		Quantity		allowed
1.	Dyed/Printed Dupion Silk	13,650 Sq,	Dupion Silk Fabrics	13,786 Sq.
	Fabrics with or without	meter.	(MRS 23% Dupion	meter
	embroidery (MRS 23% Dupion		77%), GSM-78/79	
	77%), GSM-78/79 containing			
	Dupion Silk Fabrics			

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

Case No.:9/43/84-ALC3/2012	Party Name: GAURAV INTERNATIONAL	21 01 2012	Status: Approved
HQ File :01/84/050/00395/AM13/		Lic.No/Date:0510341626 26.12.2012	

S.No.	Export Product	Export	Import item	Quantity
		Quantity		allowed
1.	Ladies Dress made of 100%	790 Nos.	100% Polyester lace dyed	425 Kgs.
	Polyester lace dyed knitted		knitted fabric, GSM-285+/-	
	fabric, GSM-285+/-10% with		10%	
	71% Cotton 29% Silk dyed		71% Cotton 29% Silk dyed	316 Sq.
	woven fabric, GSM-38+/-10%,		woven fabric, GSM-38+/-	Meter
	Style No. 00202017		10%	
2.	Ladies Poncho made of 100%	525 Nos.	100% Cotton lace dyed	200 Kgs.

Cotton lace dyed knitted fabric, GSM-176+/-10% with 71%			
Cotton 29% Silk dyed woven	71% Cotton 29% Silk dyed	867	Sq.
fabric, GSM-38+/-10%, Style	woven fabric, GSM-38+/-	Meter	_
No. 00401731	10%		

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

		21.01.2012	Status: Approved
HQ File :01/84/050/00414/AM13/		Lic.No/Date:0510341627 26.12.2012	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations decided to ratify the Advance Authorization issued in this case as detailed below:-

S.No.	Export Product	Export	Import item	Quantity
		Quantity		allowed
1.	Girls Dress in 100% Cotton printed woven fabric, GSM-51+/-10%, Style No. 426971/468719		100% Cotton printed woven fabric, GSM-51+/-10%	*

The GSM should match in both import and export.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

Case No.:11/43/84-ALC3/2012	Party Name: GAURAV INTERNATIONAL	l	Status: Approved
HQ File :01/84/050/00397/AM13/		Lic.No/Date:0510341779 27.12.2012	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details

submitted in this case. Accordingly, Committee after deliberations decided to ratify the Advance Authorization issued in this case as detailed below:-

S.No.	Export Product	Export	Import item	Quantity
		Quantity		allowed
1.	Ladies Top made of 100% Silk	850 Nos.	100% Silk dyed woven	1530 Sq.
	dyed woven fabric, GSM-50+/-		fabric, GSM-50+/-10%	meter
	10%, Style No. 00401788			
2.	Ladies Top made of 100%	3700 Nos.	100% Polyester dyed woven	4995 Sq.
	Polyester dyed woven fabric with		fabric, GSM-110+/-10%	meter
	embellishment of Indian lace,			
	GSM-110+/-10%, Style No.			
	00401763			

The GSM should match in both import and export.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

	Case No.:16/43/84-ALC3/2012	Party Name: SHAHI EXPORTS PVT. LTD.		Status: Deferred
34	HQ File :01/84/050/00402/AM13/			Defer Date: 28.02.2013

Decision: The Committee considered the case as per agenda alongwith other relevant papers and decided to refer the case to DC(MSME) for their examination and comments. The case stands for re-listing on 28.02.2013.

		21 01 2012	Status: Approved
HQ File :01/84/050/00404/AM13/	RLA File :05/24/040/00363/AM13/	Lic.No/Date:0510341776 27.12.2012	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details

		e after deliberations	s decided to ratify the	he Advance Authorization	n issued in this
case as detailed below:	:-				

S.No.	Export Product	Export	Import item	Quantity
		Quantity		allowed
1.	Girls Skirt in 100% Cotton	5675 Nos.	100% Cotton Denim	9455 Sq.
	Denim woven fabrics, GSM-		woven fabrics, GSM-	meter
163+/-10% with Indian schiffly			163+/-10%	
and attached indigenous short				

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

	Party Name: VIOLET APPARELS PRIVATE LIMITED	Meet No/Date:43/84-ALC3/2012 31.01.2013	Status: Deferred
HQ File :01/84/050/00398/AM13/			Defer Date: 28.02.2013

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that applicant firm has not given CAD/CAM, measurement chart, sketch, calculation sheet alongwith samples of both the export product to enable to arrive at the requirement of quantity of inputs asked for in support of their proposal. Accordingly, the Committee after deliberations decided to ask the applicant firm to make available the above information/details for consideration of the proposal. The case stands for re-listing on 28.02.2013.

	Party Name: SRI ANUSRI GARMENTS (P) LTD	Meet No/Date:43/84-ALC3/2012 31.01.2013	Status: Deferred
HQ File :01/84/050/00401/AM13/			Defer Date: 28.02.2013

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that applicant firm has not given measurement chart, sketch, calculation sheet alongwith sample of the export product to enable to arrive at the

requirement of quantity of inputs asked for in support of their proposal. Accordingly, the Committee after deliberations decided to ask the applicant firm to make available the above information/details for consideration of the proposal. The case stands for re-listing on 28.02.2013.

	Case No.:24	l l	Name: J.K. FA ΓD,	BRICS	(BANGALO		Meet No 31.01.20		3/84-ALC3/	2012	Status: Approved	
	HQ File :01/	84/050/00410/AM13/	RLA F	ile :07/24/040/	⁽ 00393/ <i>A</i>	AM13/		Lic.No/E 02.01.20		0092875		
		The Committee considered in this case. Accordingly, C		_	_	_			_	_		- 11
38	submitted in this case. Accordingly, Committee after deliberations decided to ratify the Advance Authorization issued in the case as detailed below:-						mon issued in this					
	S.No.	Export Product		Export Quantity		Import it	tem			Quantity allowed		
	1.	Dyed/Printed Mulberry Fabrics with or wi embroidery	Silk thout	28,600 meter.	Sq,	100% Fabrics	Mu	lberry	Silk	28,886 meter	Sq.	
	The R.A.	shall be advised to take nece	essary	action subje	ect to	complianc	e of c	other usu	ıal con	ditions.		

II .	3		Status: Deferred
HQ File :01/84/050/00415/AM13/	RLA File :05/23/040/00404/AM13/	II I	Defer Date: 28.02.2013

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that applicant firm has not given CAD/CAM, measurement chart, sketch, calculation sheet alongwith sample of the export product to enable to arrive at the requirement of quantity of inputs asked for in support of their proposal. Accordingly, the Committee after deliberations decided to ask the applicant firm to make available the above information/details for consideration of the proposal. The case stands for re-listing on 28.02.2013.

LTD.	31.01.2013 Def	erred
HQ File :01/84/050/00418/AM13/ RLA File :03/95/040/00768/AM13/		er Date: 02.2013

Decision: The Committee considered the case as per agenda alongwith other relevant papers and decided to seek the comments of Addl. Industrial Adviser, Department of Chemical & Petro-chemical, Ministry of Chemical & Fertilisers and Textiles Commissioner, Mumbai on the proposal of applicant firm. Therefore, the Committee has decided to defer the case for re-listing on 28.02.2013.

	Case No.:5/43/84-ALC3/2012	Party Name: GAURAV INTERNATIONAL		Status: Deferred
41	HQ File :01/84/050/00391/AM13/		I	Defer Date: 28.02.2013

Decision: The Committee considered the case as per agenda alongwith other relevant papers and decided to refer the case to DC(MSME) for their examination and comments. The case stands for re-listing on 28.02.2013.

	Case No.:8/43/84-ALC3/2012	9		Status: Deferred
42	HQ File :01/84/050/00394/AM13/		l l	Defer Date: 28.02.2013

Decision: The Committee considered the case as per agenda alongwith other relevant papers and decided to refer the case to DC(MSME) for their examination and comments. The case stands for re-listing on 28.02.2013.

MANUAL AGENDA CASES

(43)

<u> </u>		
Case No.692	M/s Richa & Co., New Delhi	
NC 43/AM-13, dt. 31.01.2013	File No.01/84/50/266/AM-13/DES-V	
Ratification of input output norms in respect of Advance Authorization No.0510337305 dated		
16.10.2012.		

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that applicant firm has not given the CAD/CAM, measurement chart, sketch of the export product pertaining to style No.33242 in the application in support of their proposal. Accordingly, the Committee after deliberations decided to ask the applicant firm to make available the above information/details for consideration of the proposal. The case stands for re-listing on 28.02.2013.

(44)

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Case No.693	M/s Vrijesh Natural Fibre & Fabrics (India) Pvt. Ltd., Mumbai		
NC 43/AM-13, dt. 31.01.2013	File No.01/84/162/512/AM-13/DES-V		
Ratification of input output norms in respect of Advance Authorisation No.0310712751 dated			
15.10.2012.			

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that requisite information/details are still awaited from the applicant firm. Accordingly, the Committee after deliberations decided to await the same and deferred the case for re-listing on 14.02.2013.

(45)

Case No.694	M/s Orient Clothing Co. Pvt. Ltd., Gurgaon	
NC 43/AM-13, dt. 31.01.2013	File No.01/84/162/405/AM-13/DES-V	
Ratification of input output norms against Annual Advance Authorisation No.0510291829 dated		
27.05.2011.		

S.No.	Export Product	Export	Import item	Quantity
		Quantity		allowed
1.	Babies Frock with two layer skirt	9868 Nos.	100% Polyester knitted	2.45 Sq.
	and diaper made of Body shell &		fabric, GSM-40+/-10%,	meter per
	1 st layer of skirt 100% Polyester		width-58"	piece
	knitted fabric, GSM-40+/-10%,		100% Polyester knitted	0.65 Sq.
	2 nd layer of skirt: 100% Polyester		fabric, GSM-58+/-10%,	meter per
	Mesh warp knitted fabric, GSM-		width-60"	piece
	58+/-10% & Body lining &		100% Polyester satin	0.97 Sq.
	diaper: 100% Polyester woven		woven fabric, GSM-	meter per
	fabric, GSM-90+/-10%, Style		90+/-10%, width-58"	piece
	No.266195			

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

(46)

Case No.695	M/s Madhu India Deco Ltd., Lucknow	
NC 43/AM-13, dt. 31.01.2013	File No.01/84/162/261/AM-13/DES-V	
Enhancement of Kraft paper wastage from 10.19% to 15.42% to 100% EOU.		

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the case is under examination of DIPP. Accordingly, the Committee after deliberations decided to await the same and deferred the case for re-listing on 14.02.2013.

(47)

Case No.696	M/s Imperial Readymade Garments Factory India Pvt. Ltd., Chennai
NC 43/AM-13, dt. 31.01.2013	File No.01/84/50/221/AM-10/DES-V
Ratification of input output norms against Advance Authorization No.0410109455 dated 17.11.2009.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that requisite information/details are still awaited from the applicant firm. Accordingly, the Committee after deliberations decided to await the same and deferred the case for re-listing on 28.02.2013.

(48)

Case No.697	M/s Surgeine Healthcare India Pvt. Ltd., New Delhi	
NC 43/AM-13, dt. 31.01.2013	File No.01/84/162/511/AM-13/DES-V	
Ratification of input output norms against Advance Authorization No.0510337525 dated 19.10.2012.		

Decision: The Committee considered the case as per agenda alongwith other relevant papers and considered the written request of applicant firm for extension of time for submission of requisite information/details. The Committee agreed with the request of applicant firm and defer the case for re-listing on 14.02.2013.

(49)

Case No.698	M/s Parasnath Tech Garments Pvt. Ltd., Kanpur	
NC 43/AM-13, dt. 31.01.2013	File No.01/84/50/226/AM-13/DES-V	
Ratification of input output norms in respect Advance Authorization No. 0610028616 dated		
23.08.2012.		

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations decided to ratify the Advance Authorization issued in this case as per written comments of DC(MSME) conveyed vide their U.O. No.37(5)/116/2012-13/Hos., dated 31.01.2013 as detailed below:-

S.No.	Export Product	Export	Import item	Quantity	
		Quantity		allowed	
1.	Safety Overall Fire Retardent	650 Nos.	93% Meta Aramid 5% Para	4.45	Sq.
	made of 93% Meta Aramid 5%		Aramid 25 Antistatic fabrics,	meter	per
	Para Aramid 25 Antistatic		GSM-150+/-10%, Width-150	piece	
	fabrics, GSM-150+/-10%		cm.		

The GSM should match in both import and export.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

(50)

Case No.699	M/s Gupta Exim (I) Pvt. Ltd., Faridabad
NC 43/AM-13, dt. 31.01.2013	File No.01/84/50/324/AM-09/DES-V
Ratification of input output Norms in respect of Advance Authorization No.0510228078 dated	
24.09.2008.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations decided to ratify the Advance Authorization issued in this case as per written comments of DC(MSME) conveyed vide their U.O. No.37(5)/115/2012-13/Hos., dated 31.01.2013 as detailed below:-

S.No.	Export Product	Export Quantity	Import item	Quantity allowed
1.	100% Cotton Polo Shirt (Short sleeves) with collar made of 100% Cotton yarn dyed jersey knit fabrics 60s/2, GSM-155-	5721 Nos.	100% Cotton yarn dyed jersey knit fabrics 60s/2 yarn dyed, GSM-160+/-10%, width-58/60"	2013 Kgs.
	165 & 100% Cotton yarn dyed flat knit collar, 60s/2, Style No. 8801		100% Cotton yarn dyed jersey knit fabrics 60s/2 yarn dyed, GSM-157+/-10%, width-58/60"	149 Kgs.
			100% Cotton flat knit collars made of 60s/2 yarn dyed fabric	5835 Nos.
2.	100% Cotton Polo Shirt (Short sleeves) with collar made of 100% Cotton yarn dyed jersey knit fabrics 60s/2, GSM-155-	1341 Nos.	100% Cotton yarn dyed jersey knit fabrics 60s/2 yarn dyed, GSM-160+/-10%, width-58/60"	472 Kgs.
	165 & 100% Cotton yarn dyed flat knit collar, 60s/2, Style No. 8893		100% Cotton yarn dyed jersey knit fabrics 60s/2 yarn dyed, GSM-157+/-10%, width-58/60"	35 Kgs.
			100% Cotton flat knit collars made of 60s/2 yarn dyed fabric	1368 Nos.
3.	100% Cotton Polo Shirt (Short sleeves) with collar made of 100% Cotton yarn dyed jersey knit fabrics 60s/2, GSM-165-	2934 Nos.	100% Cotton yarn dyed jersey knit fabrics 60s/2 yarn dyed, GSM-170+/-10%, width-58/60"	1121 Kgs.
	175 & GSM-155-160 & 100% Cotton yarn dyed flat knit collar, 60s/2, Style No.		100% Cotton yarn dyed jersey knit fabrics 60s/2 yarn dyed, GSM-157+/-10%, width-	75 Kgs.

	8900		58/60"	
			100% Cotton flat knit collars	2992 Nos.
			made of 60s/2 yarn dyed fabric	
4.	100% Cotton Polo Shirt (Short	1128 Nos.	100% Cotton yarn dyed jersey	485 Kgs.
	sleeves) with collar made of		knit fabrics 60s/2 yarn dyed,	
	100% Cotton yarn dyed jersey		GSM-170+/-10%, width-	
	knit fabrics 60s/2, GSM-165-		58/60"	
	175 & GSM-155-160 &		100% Cotton yarn dyed jersey	33 Kgs.
	100% Cotton yarn dyed flat		knit fabrics 60s/2 yarn dyed,	
	knit collar, 60s/2, Style No.		GSM-157+/-10%, width-	
	8900		58/60"	
			100% Cotton flat knit collars	1185 Nos.
			made of 60s/2 yarn dyed fabric	
5.	100% Cotton Polo Shirt (Short	1070 Nos.	100% Cotton yarn dyed jersey	444 Kgs.
	sleeves) with collar made of		knit fabrics 60s/2 yarn dyed,	
	100% Cotton yarn dyed jersey		GSM-170+/-10%, width-	
	knit fabrics 60s/2, GSM-165-		58/60"	
	175 & GSM-155-160 &		100% Cotton yarn dyed jersey	30 Kgs.
	100% Cotton yarn dyed flat		knit fabrics 60s/2 yarn dyed,	
	knit collar, 60s/2, Style No.		GSM-157+/-10%, width-	
	8900		58/60", width	
			100% Cotton flat knit collars	1091 Nos.
				1091 INUS.
		l	made of 60s/2 yarn dyed fabric	

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

(51)

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	Case No.700	M/s Reliance Industries Ltd., Mumbai

NC 43/AM-13, dt. 31.01.2013	File No.01/84/162/514/AM-13/DES-V
Ratification of input output Norms in respect of Advance Authorization No.0310715379 dated	
21.11.2012.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and decided to seek the comments of Addl. Industrial Adviser, Department of Chemical & Petro-chemical, Ministry of Chemical & Fertilisers and Textiles Commissioner, Mumbai on the proposal of applicant firm. Therefore, the Committee has decided to defer the case for re-listing on 28.02.2013.

(52)

Case No.701	M/s Reliance Industries Ltd., Mumbai
NC 43/AM-13, dt. 31.01.2013	File No.01/84/162/513/AM-13/DES-V
Ratification of input output Norms in respect of Advance Authorization No.0310716369 dated	
05.12.2012.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and decided to seek the comments of Addl. Industrial Adviser, Department of Chemical & Petro-chemical, Ministry of Chemical & Fertilisers and Textiles Commissioner, Mumbai on the proposal of applicant firm. Therefore, the Committee has decided to defer the case for re-listing on 28.02.2013.

(53)

Case No.702	M/s Chinar Forge Ltd., Jalandhar
NC 43/AM-13, dt. 31.01.2013	File No.01/84/162/375/AM-13/DES-V
Ratification of input output Norms in respect of Advance Authorization No.0510334271 dated	
11.09.2012.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and decided to refer to DIPP for their examination and comments. It was decided to defer the case for re-listing on 14.02.2013.

(54)

Case No.703 M/s Chinar Forge Ltd., Jalandhar		
NC 43/AM-13, dt. 31.01.2013	File No.01/84/162/156/AM-12/DES-V	
Ratification of input output Norms in respect of Advance Authorization No.3010075641 dated 03.06.2011.		

Decision: The Committee considered the case as per agenda alongwith other relevant papers and decided to refer to DIPP for their examination and comments. It was decided to defer the case for re-listing on 14.02.2013.
